

implied something about Dr. Gill, saying that the Swatantra and Jan Sangh are supporting him, etc. I am not bothered about their support, but I want to say this. From the information that has been furnished by Dr. Gill in his letter of the 24th November addressed to the President, copy endorsed to me, I understand that during the Indo-Pakistani war, Dr. Gill was responsible for inventing or fabricating some small piece of equipment which proved of great value to the Indian Army during the Indo-Pakistani war. Rather because of the possible repercussions about what the hon. Member said, I thought that I should bring this fact to the hon. Members' attention.

**SHRI BHUPESH GUPTA :** Personalities should not be brought in, but since it has been brought in I should also like some investigation to be made about Dr. Gill's activities in the Aligarh University. That is very important because the hon. Minister has just said that he invented something which was of great use—may be so, but then well another story may be found from the Aligarh Muslim University where he had been posted. I think that will also be kept in view when the investigations are made.

#### PAPERS LAID ON THE TABLE

##### TWENTY-FIRST ANNUAL REPORT OF THE BOARD OF DIRECTORS OF THE INDUSTRIAL FINANCE CORPORATION OF INDIA AND RELATED PAPERS

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) :** Sir, I beg to lay on the Table a copy of the Twenty-first Annual Report (in English and Hindi) of the Board of Directors of the Industrial Finance Corporation of India on the working of the Corporation for the year ended the 30th June, 1969, together with a statement showing the assets and liabilities of the Corporation as at the close of the year the profit and loss account for that year and the Auditors' Report thereon, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [Placed in Library See No. LT-2272/69].

##### MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATIONS

**SHRI P. C. SETHI :** Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of

Finance (Department of Revenue and Insurance) :—

(i) Notification G. S. R. No. 2291 dated the 27th September, 1969 (in Hindi), together with an Explanatory Memorandum thereon.

(ii) Notification G. S. R. No. 2638, (in English) and G. S. R. No. 2636 (in Hindi), dated the 15th November, 1969, together with an Explanatory Memorandum thereon.

(iii) Notification G. S. R. No. 2661, dated the 22nd November, 1969 (in English and Hindi), together with an Explanatory Memorandum thereon.

(iv) Notification G. S. R. No. 2662, dated the 22nd November, 1969 (in English and Hindi), together with an Explanatory Memorandum thereon.

(v) Notification G. S. R. No. 26633 dated the 22nd November, 1969 (in English and Hindi), together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-2273 69 for (i) to (v).]

##### THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) 41ST AMENDMENT RULES, 1969

**SHRI P. C. SETHI :** Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G. S. R. No. 2697, dated the 29th November, 1969 (in English and Hindi), publishing the Customs and Central Excise Duties Export Drawback (General) 41st Amendment Rules 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library See No. LT-2340/69.]

##### CERTAIN AMENDMENTS TO THE TAX CREDIT CERTIFICATE (EXCISE DUTY ON EXCESS CLEARANCE) SCHEME, 1965

**SHRI P. C. SETHI :** Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G. S. R. No. 2698, dated the 29th November, 1969, (in English and Hindi), publishing certain Amendments to the Tax Credit Certificate (Excise Duty on Excess Clearance) Scheme, 1965, under sub-section (4) of section 280 ZE of the Income Tax Act, 1961. [Placed in Library. See No. LT-2274/69.]